

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA**

**UNSTARRED QUESTION NO.2855**

**TO BE ANSWERED ON FRIDAY THE 03<sup>RD</sup> AUGUST, 2018**  
**SHRAVANA 12, 1940 (SAKA)**

**GST ON EDUCATION**

**2855. SHRI HARI MANJHI:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has imposed fifty seven per cent anti-dumping duty on the import of stainless steel for providing relief to the domestic steel industry and if so, the details thereof;
- (b) whether there is a provision to impose the said duty for five years, if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to impose separate rate of duty on the steel to be imported from various countries varying from maximum of 57 percent for China and minimum of 5.39 percent for Thailand under the same provision; and
- (d) if so, the reasons for imposing the duty at separate rate on steel along with the rate of duty imposed in this regard, country-wise?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI SHIV PRATAP SHUKLA)**

**(a):** The Government has imposed anti- dumping duties on imports of specified Stainless-Steel Products vide:

- (i) Notification No 61/2015- Customs (ADD) dated 11.12.2015 on imports of Cold Rolled Flat Products of Stainless Steel originating in or exported from China, Korea RP, European Union, South Africa, Chinese Taipei, Thailand and USA @ ranging from 4.58% to 57.39% of landed value for a period five years with effect from 11.12.2015.
- (ii) Notification No 28/2015-Customs (ADD) dated 05.06.2015 on imports of Hot-Rolled Flat Products of Stainless Steel origination in or exported China. Korea RP and Malaysia @ ranging from \$ 180 PMT to \$ 316 PMT for a period of five years with effect from 05.06.2015.

**(b):** Yes Sir. Sub-section (1) and (5) of section 9 A of the Customs Tariff Act, 1975 read with rules 18, 20 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-Dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 provide for imposition of anti-dumping duty for a period not exceeding five years from the date of its imposition, unless the designated authority comes to a conclusion, on a review initiated before that period, that the expiry of the said anti-dumping duty is likely to continuation or recurrence of dumping and injury to the domestic industry.

**(c):** Government has imposed anti- dumping duties on imports of specified Cold Rolled Stainless-Steel Products from various countries inter-alia as under:

Countries/ Territories of origin	Rate of anti-dumping duty (% of landed value)
China	57.39%
Korea RP	(i) 5.39%, [ producer POSCO with exporter Hyundai Corporation or Daewoo International Corporation] (ii) 13.44% for other than (i) above
Chinese Taipei	15.93%
South Africa	(i) 12.34% [ producer Columbus Stainless (Pty) Ltd with exporter Columbus Stainless (Pty) Ltd] (ii) 36.91% for other than (i) above
Thailand	(i) 4.58% [producer POSCO Thainox with exporter POSCO Thainox or Hyundai Corporation] (ii) 5.39% for other than (i) above
USA	9.47%
European Union	(i) 29.41% [ producer Acerinox Europa SAU, Spain with exporter Acerinox Europa SAU, Spain] (ii) 52.56% for other than (i) above.

**(d):** Anti-dumping duty is imposed on dumped articles, which causes injury to domestic industry and rate of anti-dumping duty is determine based on dumping margin. The dumping margin may vary from country to country and accordingly rate of anti-dumping duty also varies.

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